

Labour (Regulation and Abolition) Act 1970 (Central Act no. 37 of 1970) the Governor is pleased to make the following rules with a view to further amend the Uttarakhand Contract Labour (Regulation and Abolition) Rules, 2003:-

**The Uttarakhand Contract Labour (Regulation and Abolition) (Amendment) Rules, 2013.**

**Short title and Commencement**

1. (1) These Rules may be called the Uttarakhand Contract Labour (Regulation and Abolition) (Amendment) Rules, 2013.
- (2) It shall extend to the whole State of Uttarakhand.
- (3) It shall come into force at once.

**Amendment of Rule 24**

2. Rule 24 of the of the principal rules for the existing rule set out in column-1 below, the rule as set out in column-2 shall be substituted namely:-

**Column-1  
Existing Rule**

24. Security: [Section 12(2) and 35(2)(f)]- (1) Before a licence is issued an amount calculated at the rate of Rs. 30 for each of the workmen to be employed as contract labour, in respect of which the application for licence has been made shall be deposited by the contractor for due performance of the condition of the licence and compliance with the provisions of the Act or the rules made there under:

Provided that where the contractor is a co-operative society, the amount deposited as security shall be at the rate of Rs. 5 for each of the workmen to be employed as a contract labour.

**Column-2  
Substituted Rule**

24. Security: [Section 12(2) and 35(2)(f)]- (1) Before a licence is issued an amount calculated at the rate of Rs. 200 for each of the workmen to be employed as contract labour in respect of which the application for licence has been made shall be deposited by the contractor for due performance of the condition of the licence and compliance with the provisions of the Act or the rules made there under;

Provided that where the contractor is a co-operative society, the amount deposited as security shall be at the rate of Rs. 50 for each of the workmen to be employed as a contract labour.

**Amendment of Rule 26**

3. Rule 26 of the principal rules for the existing rule set out in column-1 below, the rule as set out in column-2 shall be substituted namely:-

**Column-1  
Existing Rule**

26. Fees: [Section 13(3) and 35(2)(f)]- (1) The fees to be paid for the grant of a certificate of registration under section 7 shall be a specified below, namely:

if the number of workmen employed by the contractor on any day-

	Rs.
(a) is 20	20.00
(b) Exceeds 20 but does not exceed 50	50.00
(c) Exceeds 50 but does not exceed 100	100.00
(d) Exceeds 100 but does not exceed 200	200.00
(e) Exceeds 200 but does not exceed 400	400.00
(f) Exceeds 400	500.00

- (2) The fees to be paid for the grant or renewal of a licence under section 12 shall be as specified below;

if the number of workmen employed by the contractor on any day-

**Column-2  
Substituted Rule**

26. Fees: [Section 13(3) and 35(2)(f)]- (1) The fees to be paid for the grant of a certificate of registration under section 7 shall be a specified below, namely;

if the number of workmen employed by the contractor on any day-

	Rs.
(a) is 20	300
(b) Exceeds 20 but does not exceed 50	600
(c) Exceeds 50 but does not exceed 100	1200
(d) Exceeds 100 but does not exceed 200	2400
(e) Exceeds 200 but does not exceed 400	4500
(f) Exceeds 400	6000

- (2) The fees to be paid for the grant or renewal of a licence under section 12 shall be as specified below;

if the number of workmen employed by the contractor on any day-

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		Rs.
(a)	is 20	05.00
(b)	Exceeds 20 but does not exceed 50	12.50
(c)	Exceeds 50 but does not exceed 100	25.00
(d)	Exceeds 100 but does not exceed 200	50.00
(e)	Exceeds 200 but does not exceed 400	100.00
(f)	Exceeds 400	125.00

		Rs.
(a)	is 20	100
(b)	Exceeds 20 but does not exceed 50	150
(c)	Exceeds 50 but does not exceed 100	300
(d)	Exceeds 100 but does not exceed 200	600
(e)	Exceeds 200 but does not exceed 400	1200
(f)	Exceeds 400	1500

By Order,  
Dr. RANBIR SINGH,  
Principal Secretary.

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